IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

ONE THOUSAND NINE HUNDRED AND EIGHTY BEVEN

: PRESENT

THE HON'BLE ME.B.N.JAYA SIMHA: VICE-CHAIRMAN AND
THE HON'BLE MR.D.SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 648 87

M.A. Chan

....Applicants.

1) serios Architect, Telecon, chendralox complex, Wi Floor, secunderalocal.

2). chied Architect,
Dept., of Felecommunication
A shore Road, New Delhi.

..Respondents.

(TO)

Application under section 19 of the Administrative Tribunals Act, 1985 praying that in the circumstances stated therein the Tribunal will be pleased to Call for the Connected Decords from the Jost serpondent and quash the implies ned order at. 6-10-87 in Proceedings No. SAH / 2 509 and ather Proceedings SAH / 2 / 561, at-9-10-87 on the Sile of the Sendor Ar chitect Telecon Secunders book and in pur second the applicant may be pormitted to Continue in the Office of the It Perpandent.

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ORIGINAL APPLICATION NO. 648 / 87 (OR DERS OF THE TRIBUNAL)

The applicant is an Arch.Architect, Gr.II,

Telecommunications Department, Chandralok Complex,

Secunderabad. He has been transferred to Bangalore

by an order dated S.A.H./2/549 dated 6-10-1987 passed

by the first respondent. It is this order the applicant questions in this application.

2. The applicant states that the first respondent had asked the petitioner in the month of May, 1987 to submit his willingness whether he is willing to go to Bangalore on promotion as Assistant Architect, Gr. I.

The applicant expressed his willingness to go to Bangalore on promotion. The applicant says that he is now being transferred to Bangalore in the same post on and not/promotion. He has given reasons of domestic difficulties in accepting this transfer. The applicant made a representation against his transfer to the first respondent and it was rejected by a letter dated 9-10-87.

contd..2



and Shri G.Parameswara Rao for Shri K.Jagannadha Rao,

Central Government Standing Counsel, for the Respondents.

The pransfer is a part of the service conditions. Admittedly, the applicant was willing to go to Bangalore

on promotion. He cannot now say that he is has got

other problems to accept his transfer to Bangalore.

When transfer is made in the exigencies of service,

this Tribunal would not interfere in the matter. No

other grounds have been raised by the applicant for

establishing his legal right to continue in the present

post. In the circumstances, we see no reason to admit

this application. The application is accordingly

dismissed at the admission stage.

(B. N. JAYAS IMHA)

Vice-Chairman.

(D.SURYA RAD)

Member (Jud1.)

15th October, 1987.

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